Legal assistance to overseas Indians

1726. SHRIMATI KANIMOZHI: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether legal assistance is provided for overseas Indian workers;
- (b) the number of overseas Indian workers who have availed funds for legal expenses under this scheme in the last three years; and
- (c) whether Government has also considered setting up of Legal Cells in the embassies for providing legal aid to deserving overseas Indian workers?

THE MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) Yes, Sir. Indian Mission provide legal assistance to deserving cases of overseas Indian Workers.

- (b) As per report received from 135 Indian Mission/ Posts, the number of overseas Indian Workers who have been provided legal assistance is 176.
- (c) No, Sir Indian Embassies are already providing legal assistance to deserving overseas Indian workers.

Mechanical defects due to manufacturing aspect for car fire incidents

1727. DR. CHANDAN MITRA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Government proposes to set up an agency to investigate vehicle fires taking manufacturing aspect including serious technical and mechanical defects into consideration:
- (b) the total number of incidents of car fire and the total number of persons died due to such fires during the last three years, year-wise; and
- (c) the corrective steps taken by Government to check the increasing number of vehicle fires?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI RADHAKRISHNAN P.): (a) No, Sir. There is no proposal under consideration to set up an agency specifically to investigate vehicle fires. However, there is provision under rule 126 of Central Motor Vehicles Rules, 1989 (CMVRs) that every manufacturer of motor vehicles other than trailers and semi-trailers requires to submit the prototype of the vehicle to be manufactured by him for test by any of the agencies specified therein for granting a certificate as to the compliance of the

- (b) At present the accident data is collected under the Asia Pacific Road Accident Database (APRAD) project of the United Nations Economic and Social Commission for the Asia and the Pacific (UNESCAP). This does not separately capture data regarding number of car fires and persons died due to such fires. Therefore, no such data is available.
- (c) Constructional requirements of buses are being examined for their adequacy regarding fire protection and safe evacuation in the event of fires. The Government has sensitised the automotive manufactures on this issue. The Society of Indian Automobile Manufacturers (SIAM) has formed a core group to formulate guidelines for their authorized dealers for informing the owners of the vehicles coming for regular service and the potential fire hazard of the unauthorized fitment of accessories and/or higher wattage bulbs used and damage caused to the wire harnesses.

The Expert Committee on Auto Fuel Vision and Policy 2025 have recommended to Ministry of Petroleum & Natural Gas that the flash point for BS IV diesel to be revised to 38 degree centigrade and BS V diesel to 42 degree centigrade.

Heavy Industries and Public Enterprises in Bihar

1728. SHRI GULAM RASOOL BALYAWI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the details of Heavy Industries and Public Enterprises in Bihar;
- (b) their annual turnover and the profit/loss volume;
- (c) their effect on the economy of the State; and
- (d) the role of Government in improving the development of the States through these measures?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI RADHAKRISHNAN P.): (a) to (d) Since, Industry is a State subject, hence no centralized data is maintained in this department for heavy